

HIGH COURT OF ANDHRA PRADESH AT AMARAVATI

ROC.No.192/SO/2020

Date:15.05.2020

NOTIFICATION

SUB:-HIGH COURT OF ANDHRA PRADESH - Out-break of Corona Virus (COVID-19) in India – Advocates to wear “plain white-shirt/white-salwar-kameez/white saree, with a plain white neck band” during the hearings/proceedings before all the High Courts and all the Courts, Tribunals, Commissions and all other forums through Video Conferencing – Instructions issued Regarding.

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The High Court of Andhra Pradesh after taking into consideration, the Circular dated 13.05.2020 issued by the Hon’ble Supreme Court of India regarding all Advocates may presently wear “plain white-shirt/white-salwar-kameez/white saree, with a plain white neck band” during the hearings/proceedings before the Supreme Court of India and the Administrative Order dated 14.05.2020 of Bar Council of India that the Advocates may presently wear “plain white-shirt/white-salwar-kameez/white saree, with a plain white neck band” during the hearings/proceedings before High Courts and all the Courts, Tribunals, Commissions and all other forums through Virtual Court System and no Coats or Gowns/Robes are/is required to be worn during such time period during which the threat of spread of Corona Virus or until further orders.

The High Court of Andhra Pradesh hereby instruct that all the Advocates may presently wear “plain white-shirt/white-salwar-kameez/white saree, with a plain white neck band” during the hearings/proceedings before the High Court of Andhra Pradesh and all the Subordinate Courts, Tribunals, Commissions and all other fora through Virtual Court System till medical exigencies exist, as a precautionary measure to contain spread of Coronavirus (COVID-19) infection or till further orders.


REGISTRAR GENERAL

To

- 1) The Prl. Secretary to the Hon'ble the Chief Justice. (with a request to place the notification before the Hon'ble the Chief Justice for His Lordship's kind perusal)
- 2) All the P.Ss to the Hon'ble Judges. (with a request to place the notification before the Hon'ble Judges for their Lordships' kind perusal).
- 3) All the Registrars, High Court of Andhra Pradesh.
- 4) The Registrar (IT-cum-Central Project Coordinator), High Court of Andhra Pradesh [with a request to instruct the concerned to place the Notification in High Court's website]
- 5) All the Unit Heads in the State of Andhra Pradesh.
- 6) All the Officers, High Court of Andhra Pradesh.
- 7) All the Section Heads, High Court of Andhra Pradesh.
- 8) The Director, Judicial Academy, Secunderabad.
- 9) The Director, High Court Mediation and Arbitration Centre, High Court Building, Amaravati.
- 10) The Member Secretary, A.P. State Legal Services Authority, High Court Building, Amaravati.
- 11) The Secretary, High Court Legal Service Committee, High Court Building, Amaravati.
- 12) The Advocate General, State of Andhra Pradesh.
- 13) The Secretary to Governor, State of Andhra Pradesh, Vijayawada.
- 14) The Chief Secretary to Government, Government of Andhra Pradesh, A.P. Secretariat, Velagapudi, Amaravati.
- 15) The Secretary to Govt., Law (L.A & J-Home Courts) Dept., Government of Andhra Pradesh, A.P. Secretariat, Velagapudi, Amaravati.
- 16) The Registrar, A.P. Lokayukta, Hyderabad.
- 17) The Registrar, A.P. State Consumer Disputes Redressal Commission, Vijayawada.
- 18) The Chairman, Sales Tax Appellate Tribunal, Visakhapatnam.
- 19) The Special Judge for Trial of CBI Cases, Visakhapatnam.
- 20) The Presiding Officer, Labour Court, Anantapur; Guntur; and Visakhapatnam.
- 21) The Registrar, Railway Claims Tribunal, Secunderabad.
- 22) The Registrar, Income Tax Appellate Tribunal, Visakhapatnam.
- 23) The Chairman, Tribunal for Disciplinary Proceedings, Hyderabad.
- 24) The Secretary General, Supreme Court of India, New Delhi.
- 25) The Registrars General, All High Courts in India.
- 26) The Secretary, Bar Council of A.P., High Court, Amaravati.
- 27) The Accountant General, Enikepadu, Vijayawada, Andhra Pradesh.
- 28) The Public Prosecutor for the State of Andhra Pradesh, High Court of A.P., Amaravati.
- 29) The Administrative Officer, Government Pleaders' Office High Court of A.P., Amaravati.
- 30) The Administrator General and Official Trustee, High Court Building, Hyderabad.
- 31) The Director of Prosecutions, Vijayawada.
- 32) The Commissioner of Printing and Stationery Department, A.P. Government Press, Mutyalampadu, Vijayawada. Pin.520 011 (For Publication in the Gazette Urgently).
- 33) The President, High Court Advocates' Association, Amaravati.
- 34) The Secretary, Advocates' Clerks' Association, High Court of Andhra Pradesh.
- 35) The Commissioner, Information & Public Relations, Andhra Pradesh, RTC Bhavan, Vijayawada. (with a request to publish the notification in all local dailies)
- 36) The Director, All India Radio, Vijayawada.
- 37) The News Director, Doordarshan Kendra, Vijayawada.
- 38) The Editors, Eenadu, Deccan Chronical, Sia-sat, Sakshi Andhra Jyothi, Vaartha, The Hindu & Indian Express.
- 39) The Deputy Director, Information & Public Relation Department, Andhra Pradesh Secretariat, Velagapudi.
- 40) The Overseer, High Court of Andhra Pradesh.
- 41) SPARE.

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necessary announcement